


OFFICE OF DISTRICT AND SESSIONS JUDGE, LUDHAIANA
ORDER

In continuation of this officer order bearing no.1888/G dated 19.04.2021, keeping in view the urgencies involved, apart from the virtual hearing, where the learned counsel for the parties to the lis give their consent for physical hearing, the Judicial Officers shall permit physical hearing in criminal trials where accused in custody for more than three years, matrimonial cases, cases of adoption, cases at the stage of preliminary evidence under section 138 of the Negotiable instrument act or in any other matter, while taking all precautions keeping in view the prevailing situation arising due to COVID-19.


The undersigned shall look after the work of own court, new institution and entire administrative work of office. The Protection petitions, if received till 30.04.2021, shall be put up before the senior most Additional District and Sessions Judge available on duty.

Rest contents of the order shall remain same.


District and Sessions Judge,
Ludhiana

1954
No. IG Dated 23.04.2021
Copy forwarded to:

1. The Registrar General, Hon'ble Punjab and Haryana High Court, Chandigarh.
2. All the Additional District and Sessions Judge, Ludhiana
3. Deputy Commissioner, Ludhiana
4. Commissioner of Police, Ludhiana
5. Superintendent, Central Jail, Borstal Jail, Women Jail, Observation Home, Ludhiana
6. District Attorney, Ludhiana
7. President/ Secretary Bar Associations, Ludhiana, Khanna, Samrala, Jagraon and Payal
8. DSA of this court to convey this order to all the concerned alongwith PDF enclosures mentioned above.
9. System Office/ System Assistants of this court to upload this order on official web site and to monitor uploading of orders in CIS system.


District and Sessions Judge,
Ludhiana 23.04.2021